

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8452/2015
(Arising out of impugned final judgment and order dated 12-09-2014
in CRLRC No. 1493/2013 passed by the High Court Of Judicature At
Madras)

STATE REP. BY THE DRUGS INSPECTOR

Petitioner(s)

VERSUS

MANIMARAN

Respondent(s)

Date : 30-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. M. Yogesh Kanna, AOR
Mr. S. Paratha Sarathi, Adv.
Mrs. Sujatha Bagadhi, Adv.
Mr. Raja Rajeshwaran S., Adv.

For Respondent(s) Mr. Vimal Pani S.C.V, Adv.
Mr. A. Lakshminarayanan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

Written submission(s), if any, be filed by tomorrow i.e.

31st October, 2018.(MADHU BALA)
COURT MASTER (SH)(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER